



2026:AHC-LKO:21041

**HIGH COURT OF JUDICATURE AT ALLAHABAD  
LUCKNOW**

**APPLICATION U/S 482 No. - 1887 of 2026**

Mohammad Sharukh And 3 Others

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko.

.....Opposite  
Party(s)

---

Counsel for Applicant(s) : Suresh Chandra Tiwari, Ajay Kumar Singh

Counsel for Opposite Party(s) : G.A.

---

**Court No. - 16**

**HON'BLE SHREE PRAKASH SINGH, J.**

1. Supplementary affidavit filed by learned counsel for the applicant is taken on record.
2. Vakalatnama filed by Ms. Shilpi Tiwari, Advocate on behalf of opposite party no.2 is taken on record.
3. In compliance of the earlier order, the trial court has sent a verification report through email, which is taken on record.
4. Heard learned counsel for the applicants, learned A.G.A. for the State, Ms. Shilpi Tiwari, learned counsel for the opposite party no.2 and perused the record.
5. By means of the instant application, the applicants have prayed to quash the entire criminal proceeding of the summoning/ cognizance order dated 23-12-2022 passed by Learned Additional Chief Judicial Magistrate, Court No. 30, Lucknow, in Case Crime No.46 of 2022, U/S-498-A, 323, 504, 506, 328,376-D I.P.C., Police Station-Dubagga, District-Lucknow, pending before Learned Additional Chief Judicial Magistrate, Court No. 30, Lucknow, in the light of compromise dated 29.01.2026.
6. The learned counsel for the applicants submits that due to certain misunderstanding, the instant FIR was lodged against the applicants and

thereafter the parties sat together and has amicably settled their dispute which has been reduced in writing on 29.01.2026. He added that thereafter the applicants filed the instant application for direction to the trial Court to verify the compromise deed and in compliance of the order dated 26.02.2026, the verification was done and report has been submitted to this Court. He submits that further criminal proceeding in the instant matter would amount to harassment and thus the instant criminal proceeding arising out of Case Crime No.46 of 2022 may be quashed.

7. Learned counsel for the opposite party no.2 has also supported the contention of the learned counsel for the applicants and submits that parties have amicably settled their dispute and the opposite party no.2 has no grievance, hence, criminal proceedings against the applicants may be dropped.

8. Learned counsel for the State has no objection to the contention aforesaid.

9. Considering the aforesaid submissions of the learned counsel for the parties, I find that compromise has been entered into between the parties on 29.01.2026 and said compromise has been verified on 13.03.2026 and, now, as per the statement of learned counsel for the parties, they do not want to press the aforementioned criminal case relating to Case Crime No. 46 of 2022.

10. In view of the above, as the applicants and opposite parties have entered into compromise on 29.01.2026 and no grievance remains to be agitated and as such, further criminal proceedings in the aforementioned criminal case are liable to be set aside in view of the Judgements of the Apex Court rendered in **B.S. Joshi and others Vs. State of Haryana and another (2003)4 SCC 675; Nikhil Merchant Vs. Central Bureau of Investigation[2008]9 SCC 677; Manoj Sharma Vs. State and others (2008) 16 SCC 1; Gian Singh Vs. State of Punjab (2012) 10 SCC 303; and Narindra Singh and others Vs. State of Punjab (2014) 6 SCC 466** .

11. Accordingly, criminal proceedings with regard to the summoning/ cognizance order dated 23-12-2022 passed by Learned Additional Chief

Judicial Magistrate, Court No. 30, Lucknow, in Case Crime No.46 of 2022, U/S-498-A, 323, 504, 506, 328,376-D I.P.C., Police Station-Dubagga, District-Lucknow, pending before Learned Additional Chief Judicial Magistrate, Court No. 30, Lucknow are hereby quashed.

12. The compromise shall be part of this order.

13. The application is allowed accordingly.

14. Consigned to record.

**(Shree Prakash Singh,J.)**

**March 23, 2026**

V. Sinha